

Central Government employees participating in approved mountaineering expeditions are eligible for being granted special casual leave upto 30 days in a calendar year. Scholarships for undergoing training are also open to Central Government employees. Financial assistance is also given to organised trekking parties.

Non-Availability of Literature on Mountaineering

6565. SHRI M. M. HASHIM : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether youngmen who want to go for trekking and mountaineering in various parts of the country are handicapped due to non-availability of literature on this subject.

(b) if so, whether it is proposed to publish maps and material giving information regarding trekking routes in the Himalayas ; and

(c) if any such booklets have been published so far, the titles thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) to (c). No complaints have been received regarding difficulties encountered by trekkers and mountaineers for want of literature. Information about routes etc. is available with the mountaineering institutes and are furnished on request. The following literature are available :—

- (1) Abode of Snows
- (2) Lure of Everest
- (3) Nandu Jayal and Indian Mountaineering
- (4) Nine Atop Everest
- (5) Nilkantha
- (6) Himalayas—A pictorial book
- (7) Trekkers Guide (Kullu Manali Valley Pindari Glacier) and Quarterly Journal published by Youth Hostels Association of India.
- (8) "Himavanta" (a monthly journal by Himalayan Federation).

The Manali Institute purposes to bring out a pictorial booklet shortly.

Financial Assistance for Subramaniaswami Temple at Tiruchender

6566. SHRI M. M. HASHIM : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Tamil Nadu Government has asked the Centre for financial assistance to protect the Subramaniaswami Temple at Tiruchender from sea erosion ; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) and (b). The Subramaniaswami Temple at Tiruchender is not a Centrally protected monument. It is under the administrative control of the Hindu Religious and Charitable Endowment Department of the Government of Tamil Nadu. The State Government had approached the Ministry of Education and Social Welfare last in June, 1970 for financial aid to the tune of Rs. 6,07,500/- for the construction of a protective bund on the shore on the eastern side of the temple. The request was considered by the Government of India but it was not found possible to give any financial aid. The State Government were advised to tackle the problem themselves with the help of the temple authorities.

Prosecution of Managing Director of Housing Corporation of India Private Limited Himayatnagar (Andhra Pradesh)

6567. SHRI MALLIKARJUN : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether the Company Law Department in Hyderabad prosecuted the Managing Director of the Housing Corporation of India (Private Limited, Himayatnagar in Andhra Pradesh ;

(b) if so, the reasons for the prosecution ; and

(c) the verdict of the Court in regard thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Yes. Sir. Messrs Housing

Corporation of India (Pvt.) Ltd., its Managing Director and another director were prosecuted under Sections 159/162 and 220 of the Companies Act, 1956. The two officers were also prosecuted under Section 614A (2) of the said Act.

(b) The prosecutions were for defaults committed by the company in the matter of filing its Balance Sheet for the year 1967 and Annual Returns for the years 1967 and 1969 and for failure to comply with the orders of the Court to file the Balance Sheet and Annual Returns for 1967 within the time allowed by the Court.

(c) The company, its Managing Director and director were convicted and fined as follows :—

	Rs.
(i) Company	120
(ii) Managing Director	170
(iii) Director	170
	460
Total fine imposed by Court.	460

Financial Assistance for Holding Asian Freestyle Wrestling Championships at New Delhi

6568. SHRI MALLIKARJUN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Wrestling Federation of India have approached Government for financial assistance for holding Asian Freestyle wrestling championships in December this year in New Delhi ; and

(b) if so, the amount asked for by the Wrestling Federation of India and the amount sanctioned by Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) Yes, Sir.

(b) The Federation has requested for a grant of Rupees one lakh. The matter is receiving consideration.

Air strips in the Country

6569. SHRI MALLIKARJUN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is the policy of Govern-

ment to have a net work of air strips in the country for use in emergency ;

(b) the number of air strips in the country ;

(c) whether several of these air strips are in a state of neglect ;

(d) the steps Government propose to take to make these air strips ready for use when necessity arises ; and

(e) the time by which the implementation of the above plan will take place ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH) : (a) to (e). There are 85 aerodromes in the country which are maintained by the Civil Aviation Department for civil aviation purposes. The aerodromes used by scheduled and/or non-scheduled air services are maintained in cent-per-cent serviceable condition. The maintenance work at the other aerodromes is carried out to the extent permitted by the availability of funds.

Housing Scheme for Delhi University Teachers

6570. SHRI MALLIKARJUN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether a deputation of the Delhi University Teachers' Association met the Chairman of the University Grants Commission recently and urged upon him to reconsider the clause in the Teacher's Housing Scheme which eliminates all colleges less than ten years old ;

(b) whether the said Association has demanded removal of disparity in the house rent rules of Delhi University and Nehru University ; and

(c) the reaction of Government in regard to this demand ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) and (b). Yes, Sir.

(c) While there is no disparity in the rate of House rent allowance between Delhi University and the Jawaharlal University, the Jawaharlal Nehru University has been permitted by the U. G. C. to hire residential accommodation for Lecturers, Readers and Professors within the prescribed range